

## BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW DELHI

Misc. Application in Disposed off Cases No. 66 of 2025

in

Original Application no. 434 of 2023

Davinder Pal Singh

Applicant

Versus

State of Punjab and Ors.

Respondents (s)

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Date: 30/07/25

Place: PATIALA

Deponent

(Preeti Yadav)

Deputy Commissioner, Patiala

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW DELHI**

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Respondent(s)



30 JUL 2025

Compliance report / Short reply by way of affidavit of Preeti Yadav, Deputy Commissioner, Patiala in compliance to order dated 26.05.2025

I the above-named deponent, do hereby, solemnly affirm and state as under:

**Respectfully Showeth;**

- 1) That briefly submitted, Original Application no. 434 of 2023 relating to the grievance of the applicant that the Municipal Corporation, Patiala is violating the provisions of the Solid Waste Management Rules, 2016 was disposed of by this Hon'ble Tribunal vide order dated 07.08.2024 by directing Commissioner, Municipal Corporation, Patiala to take steps as mentioned to complete the entire process by 31.12.2024 and submit a compliance report by 15.01.2025 with the Registrar General of the Tribunal who was given liberty to place the matter before the Bench if any further order was required.
- 2) That the compliance report dated 10.01.2025 filed by the Commissioner, Municipal Corporation, Patiala has been treated as Misc. Application in Disposed of Cases No. 66 of 2025 in Original Application No. 434 of 2023. After consideration of the matter, this Hon'ble Tribunal was pleased pass an order dated 26.05.2025 thereby issuing notice to the respondents to appear

before this Hon'ble Tribunal and file the compliance reports with respect to compliance with the Solid Waste Management Rules, 2016.

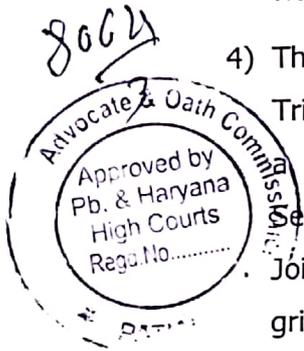
3) That it is relevant to mention here that this Hon'ble Tribunal has taken cognizance of a similar matter in OA No. 213 of 2025 in exercise of its suo moto powers on the basis of a letter forwarded by the applicant Sh. Sanjeev Kumar alleging continuous burning of garbage at dump ground in Patiala and has requested for initiation of steps to scientifically manage and dispose of waste in compliance with environmental regulations.

4) That after consideration of the matter in OA No. 213 of 2025, this Hon'ble Tribunal was pleased to pass an order dated 29.05.2025 thereby constituting Joint Committee comprising of the officers authorized by the Member Secretary, Punjab Pollution Control Board and District Magistrate, Patiala. The Joint Committee was directed to undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, verify the factual position and suggest appropriate remedial action. The Punjab Pollution Control Board was designated as the nodal agency for coordination and compliance.

This Hon'ble Tribunal was further pleased to implead the State of Punjab through Principal Secretary, Environment; Punjab Pollution Control Board through its Member Secretary; District Magistrate, Patiala and Commissioner, Municipal Corporation, Patiala as respondents in the case vide the said order dated 29.05.2025 with direction to file reply within two months.

5) That it is relevant to mention here that considering the facts of the case in OA No. 213 of 2025, this Hon'ble Tribunal was pleased to club the cases in OA no. 213 of 2025 and the present case in Miscellaneous Application in disposed of cases no. 66 of 2025 in Original Application No. 434 of 2023 vide order dated 29.05.2025.

6) That the Punjab Pollution Control Board being the nodal agency for coordination and compliance in OA No. 213 of 2025 has filed the Joint Committee report before this Hon'ble Tribunal. Apart from the Joint Committee report, the Punjab Pollution Control Board has also filed reply in



30 JUL 2025

OA no. 213 of 2025 disclosing the complete details of the case and the action taken by the Board.

7) That the deponent has decided to adopt the reply filed by the Board in OA No. 213 of 2025. The same reply may kindly be read as reply in the present case in Miscellaneous Application in disposed of cases no. 66 of 2025 in Original Application No. 434 of 2023.

8) That the deponent may kindly be allowed to place on record, the short reply by way of affidavit in compliance to order dated 26.05.2025.



Deponent  
(Preeti Yadav)

Date: 30 JUL 2025

Place: PATIALA

Verification:

I declare that the above statement is made on solemn affirmation before me this 30th day of July 2025 at Patiala District of Punjab who has been certified by me as personally known to me. I am Oath Commissioner No. & year of Register 2011-12 Serial No. & date of entry 10/11/2011

Verified that the contents of Para No. 1 to 7 of the above reply by way of affidavit of the deponent are true and correct as derived from the official record. Para no. 8 is prayer. No part of the above reply is false and no material has been concealed therein.

Deponent  
(Preeti Yadav)

Deputy Commissioner, Patiala

Date: 30 JUL 2025

Place: PATIALA

ATTESTED

BABAL KHAN  
Advocate & Oath Commissioner  
PATIALA

30 JUL 2025

7855043897  
I have read the deponent's statement and verified the contents of the affidavit.